

- (iii) Statement of abstract of Financial Statement and comments of the State Government.

[Placed in Library. See No. LT-4375/93 for (i) to (ii)]

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-4374/93]

Notification of the Ministry of Textiles constituting an Advisory Committee under the Handlooms (Reservation of Articles for Production) Rules, 1986

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Madam, I lay on the Table a copy (in English and Hindi) of the Ministry of Textiles (Office of the Development Commissioner for Handlooms) Notification No. 14/5/87/D C H/C E O/dated the 18th August, 1993 superseding the Notification S.O. No. 493(E), dated the 12th June, 1989 constituting an Advisory Committee under the Handlooms (Reservation of Articles for Production) Rules: 1986.

[Placed in Library. See No. LT-4541/93]

- I. Report and Accounts (1992-93) of the Deposit Insurance and Credit Guarantee Corporation, Bombay and related papers.
- II. Statement showing the results of Market loans issued during 1993-94.
- III. Notifications of the Ministry of Finance (Deptt. of Revenue) Under Income Tax Act, 1961.
- IV. Notification publishing the United Bank of India Officer Employees' (Conduct) Amendment Rules, 1992.
- V. Notifications of the Ministry of Finance (Deptt. of Revenue) under customs Act, 1962 and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Madam, I lay on the Table—

- I. A copy (in English and Hindi) of the Thirty-first Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1992-93, together with the Auditors' Report on the Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

- II. Statement (in English and Hindi) showing the results of the Market Loans issued during 1993-94.

[Placed in Library. See No. LT-4366/93 for I and II]

- III. A copy each (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Revenue), under section 296 of the Income Tax Act, 1961:—

- (i) S.O. No. 390(E), dated the 16th June, 1993, publishing the Income-Tax (Tenth Amendment) Rules, 1993.

- (ii) S.O. No. 405(E), dated the 21st June, 1993, publishing the Income-Tax (Eleventh Amendment) Rules, 1993.

[Placed in Library, See No. LT-4514/93 for (i) and (ii)]

- IV. A copy (in English and Hindi) of the United Bank of India, Human Resource Department, Calcutta, Notification No. 2/92, dated the 6th March, 1993, publishing the United Bank of India Officer Employees' (Conduct) (Amendment) Regulation, 1992, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. LT-4372/93]

- V. A copy of each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, alongwith explanatory memoranda on the Notifications:—

- (I) G.S.R. No. 382(E) dated the 22nd April, 1993 reducing the

[Dr. Abrar Ahmed]

basic customs duty on natural raw rubber from 70% to 25% ad valorem.

- (2) G.S.R. No. 394(E) to 405(E) all dated the 4th May, 1993 regarding proposals relating to customs duties announced by the Finance Minister in the Lok Sabha, while moving the Finance Bill, 1993.

[Placed in Library. See No. LT-4300/94] for (1) and (2)]

- (3) G.S.R. No. 445(E) dated the 8th June, 1993 exempting the imports of machinery equipments, instruments etc. for Light Combat Aircraft Programme of the Ministry of Defence.

[Placed in Library. See No. LT-4364/93]

- (4) G.S.R. No. 450(E) dated the 11th June, 1993 withdrawing the exemption from the additional duty of Customs.
- (5) G.S.R. No. 451(E) dated the 11th June, 1993 rescinding notifications Nos. 88/77-Customs dated the 18th June, 1977, 243/84-Customs dated the 24th September, 1984 and 276/85-Customs dated the 28th August, 1985.
- (6) G.S.R. No. 462(E) dated the 18th June, 1993, amending notification Nos. 280/76-Customs and 321/76-Customs both dated the 2nd August, 1976, so as to substitute the name 'Burma' with 'Union of Myanmar'
- (7) G.S.R. No. 489(E) dated the 2nd July, 1993, amending notification No. 89/89-Customs, dated the 1st March, 1989 regarding concessional rate of 20 per cent import duty on optical fibre/jelly filled cables

[Placed in Library, See No. LT-4300/93 for (4) to (7)]

- (8) G.S.R. No. 495(E), dated the 7th July, 1993 amending notification No. 110/86-Customs,

dated 17th February, 1986, so as to include 'SEA-ME-WE2' submarine cable project.

[Placed in Library. See No. LT-4364/93]

- (9) G.S.R. No. 502(E), dated the 9th July, 1993 amending notification No. 18/93—Customs dated the 28th February, 1993, so as to extend the concessional customs duty of 75% under the notification to isomers of Allethrin.

[Placed in Library. See No. LT-4300/93]

- (10) G.S.R. No. 517(E), dated the 21st July, 1993 reducing the basic customs duty on specified parts and components imported for the manufacture of LCV.

- (11) G.S.R. No. 519(E), dated the 21st July, 1993 withdrawing the exemption from the additional duty of Customs.

- (12) G.S.R. No. 520(E), dated the 21st July, 1993 rescinding notifications Nos. 136/76-Customs, dated the 2nd August 1976, No. 501/86-Customs, dated the 23rd December, 1986,

No. 29/90-Customs, dated the 20th March, 1990;

No. 33/90-Customs, dated the 20th March, 1990;

No. 191/90-Customs, dated the 1st June, 1990; and

No. 143/91-Customs, dated the 1st November, 1991.

[Placed in Library. See No. LT-4364/93 for (10) to (12)]

- (13) S.O. No. 572(E) and 573(E) both dated the 28th July, 1993 laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of exports.

[Placed in Library. See No. LT-4300/93]